BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 53 OF 2024

IN THE MATTER OF:
FARHA KHAN .... **APPLICANT**

VERSUS

STATE OF U.P. & ORS. .... **RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Additional Affidavit on behalf of Uttar Pradesh Pollution Control Board.	1 – 5
2.	**ANNEXURE-1** True copy of the showcause notice dated 31.05.2024	6 – 7
3.	**ANNEXURE-2** True copy of reply dated 13.06.2024	8 – 27
4.	**Annexure-3** True copy of the recommendation alongwith inspection report dated 14.08.2024	28 – 36
5.	**ANNEXURE-4** True copy of the said order dated 03.09.2024.	37 – 38

NEW DELHI
DATED: 21.09.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 53 OF 2024

IN THE MATTER OF:

FARHA KHAN **... APPLICANT**

THE SEAL OF NOTARY PUBLIC RENU BALA Reg. No. 16727 EXP 31/01/25 Delhi GOVT. OF INDIA

VERSUS

STATE OF UTTAR PRADESH & ORS. **.....RESPONDENTS**

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT, U.P. POLLUTION CONTROL BOARD.

I, Ankit Singh, S/o. Shri Ajit Singh, aged about 38 years, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar, U.P. at present at New Delhi, do hereby solemnly affirm and declare as under:

1. That I in the capacity abovenoted am conversant with the facts and record of the present case, hence competent to swear this affidavit.

2. That the abovenoted matter came up for hearing on 03.07.2024 when this Hon'ble Tribunal has passed the following order:

THE SEAL OF NOTARY PUBLIC RENU BALA Reg. No. 16727 EXP 31/01/25 Delhi GOVT. OF INDIA

" X X X X

"..........................5. It is not in dispute that 234 TPD waste generated, is not treated and a part of it is adding to the legacy waste. The record further reveals that the UPPCB had issued the show cause notice dated 31.05.2024 for imposition of Environmental Compensation (EC) at the rate of Rs. 20,000/- per day w.e.f. from 01.09.2023 till 05.03.2024 on account of violation of environmental norms and due to closure of the processing plant and not having due authorization for waste processing and disposal as per MSW Rules 2016. ....

6. Learned Counsel for UPPCB has submitted that reply to the show cause notice has been received and the proceedings in terms of show cause notice will be finalized and final order will be passed within a period of two weeks.

X X X X X

8. We also find following defaults/deficiencies in the report filed on 27.06.2024:

i. X X X X X

vi. The State Pollution Control Board should ensure that the landfill site is properly designed and

THE SEAL OF NOTARY PUBLIC RENU BALA Reg. No. 15727 EXP : 31/01/25 Delhi GOVT. OF INDIA

maintained for the qualified waste to be deposited as per the schedule given in MSW Rules, 2016.

X X X X X

9. Along with the next report in addition to the response to above deficiencies, the CEO, Municipal Council, Muzaffarnagar will place on record the complete details of such an arrangement. The CEO, Municipal Council, Muzaffarnagar is also directed to disclose in affidavit the timeline to complete remediation of the legacy waste and to set up the system for 100% treatment of the daily generated waste. Let the report by the UPPCB and the affidavit by the CEO, Municipal Council, Muzaffarnagar be filed within six weeks by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

3. That in compliance of the said order present affidavit is being filed.

4. That pursuant to the showcause notice dated 31.05.2024, Nagar Palika Parishad, Muzaffarnagar submitted a reply dated 13.06.2024. True copy of showcause notice is being enclosed herewith and marked as **Annexure-1** to this Affidavit.

True copy of reply dated 13.06.2024 submitted by Nagar Palika Parishad, Muzaffarnagar is being enclosed herewith and marked as **Annexure-2** to this Affidavit.

THE SEAL OF NOTARY PUBLIC
RENU BALA
Reg. No. 5727
EXP : 31/01/25
Delhi
★ GOVT. OF INDIA ★

5. That thereafter the Regional Office inspected the sites on 06.08.2024 wherein it has been found that from some of the sites municipal solid waste has been removed and in some of the sites it is still lying. Thus recommendations have been sent to the headquarter of the U.P. Pollution Control Board for imposition of Environment Compensation of Rs. 68,20,000/-. True copy of the recommendation alongwith inspection report dated 14.08.2024 is being enclosed herewith and marked as **Annexure-3** to this Affidavit.

6. That thereafter vide order dated 03.09.2024 Environmental Compensation of Rs. 68,20,000/- has been imposed on Nagar Palika Parishad, Muzaffarnagar. True copy of the said order dated 03.09.2024 is being enclosed herewith and marked as **Annexure-4** to this Affidavit.

7. That it is submitted that Nagar Palika Parishad, Muzaffarnagar yet not submitted any design of landfill site for treatment and disposal of Municipal Solid Waste as per MSW Rules, 2016. As soon as the technical design are made available the Board will take action accordingly as per the Rules.

THE SEAL OF NOTARY PUBLIC
RENU BALA
Reg. No. 16727
EXP : 31/01/25
Delhi
GOVT. OF INDIA

8. That as Nagar Palika Parishad, Muzaffarnagar has not made any provision for treatment of leachate generated at landfill site at Kidwai Nagar, Muzaffarnagar, considering the regular violations by Executive Officer, Nagar Palika Parishad, Muzaffarnagar of the provisions of MSW Rules,

2016 and Water (prevention and control of Pollution) Act, 1974, the Regional Officer, Muzaffarnagar vide letter dated 20.09.2024 has recommended for prosecution of Executive Officer, Muzaffarnagar. Thus, initiation of prosecution is under process.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 20TH DAY OF SEPTEMBER, 2024 AT NEW DELHI.

DEPONENT

THE SEAL OF NOTARY PUBLIC RENU BALA Reg. No. 16727 EXP : 31/01/25 Delhi ★ GOVT. OF INDIA ★

ATTESTED
RENU BALA REG No. 16727
NOTARY DELHI, EXP : 14/02/25
GOVERNMENT OF INDIA

20 SEP 2024

UTTAR PRADESH POLLUTION CONTROL BOARD

14.6

संदर्भ संख्या: H1179C /सी–3/MSW161 /2024 दिनॉक: 31/05/24

सेवा में, **ANNEXURE-1** पंजीकृत

मै0 नगरपालिका परिषद,

मुजफ्फरनगर।

यह कि मै0 नगरपालिका परिषद मुजफ्फरनगर जोकि म्युनिसिपल सॉलिड वेस्ट के डिस्पोजल हेतु कार्यरत एक संस्था है।

यह कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 15.01.2024 के अनुपालन में शिकायतकर्ता द्वारा उल्लेखित शहर मुजफ्फरनगर विभिन्न स्थलों पर म्युनिसिपल सॉलिड वेस्ट का नियमविरूद्ध अस्थायी एकत्रण स्थल, परिवहन एवं निस्तारण के सम्बन्ध मे भौतिक सत्यापन हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किया गया। निरीक्षण के समय शिकायत में उल्लेखित तथ्य सही पाये गये थे। उक्त वाद मा0 एन0जी0टी0 में विचाराधीन है तथा दिनांक 18.03.2024 में पारित आदेश के सुसंगत अंश निम्नवत् हैं :–

"....... 4. Learned Counsel for respondent no. 4- Nagar Palika Parishad Muzaffarnagar seeks three weeks time to file the response.

5. Meanwhile, it will be open to the UPPCB to take appropriate action against respondent no. 4 for violation of the environment norms and file action taken report at least one week before the next date of hearing.

6. List on 03.07.2024."

उक्त वाद में क्षेत्रीय कार्यालय मुजफ्फरनगर के पत्र दिनांक 05.03.2024 द्वारा शहर मुजफ्फरनगर में सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 के प्राविधानों का अनुपालन के सम्बन्ध में सुसंगत सूचनायें नगरपालिका परिषद मुजफ्फरनगर से चाही गयी, जिसके क्रम में नगरपालिका परिषद मुजफ्फरनगर के पत्र दिनांक 11.03.2024 द्वारा उल्लेखित किया गया है कि नगरपालिका परिषद के क्षेत्रान्तर्गत जनित घरेलू ठोस अपशिष्ट (234 मी0टन/दिन) के एकत्रण हेतु डोर टू डोर व्यवस्था स्थापित है, जिस हेतु 72 मिनी टिपर, 77 ट्राइसिकल वाहनों का प्रयोग किया जा रहा है। किदवई नगर स्थित म्युनिसिपल सॉलिड वेस्ट प्रोसेसिंग प्लांट दिनांक 31.08.2023 से कार्यरत् नहीं है।

अग्रेतर, क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किये गये निरीक्षण के आधार पर क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्र दिनांक 06.03.2024 द्वारा अधिशासी अधिकारी, नगरपालिका परिषद, मुजफ्फरनगर को वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित करने एवं किदवई नगर में लैण्डफिल साइट पर डम्प लीगेसी वेस्ट को पूर्णतः डिस्पोजल किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या बोर्ड कार्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया है। जिसकी सूचना अप्राप्त है। उपरोक्त तथ्यों से स्पष्ट है कि नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्राविधानों का पूर्णतया अनुपालन नहीं किया जा रहा है। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनाक 27.05.2024 द्वारा मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत कारण बताओ नोटिस/पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उक्त से स्पष्ट है कि इकाई द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्रवधिानों का उल्लंघन किया जा रहा है।

अतः पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत उद्योग मै0 नगरपालिका परिषद मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1- यह कि क्यों न उद्योग मै0 नगरपालिका परिषद मुजफ्फरनगर को सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्रवधिानों का उल्लंघन पाये जाने के कारण अभियोजनात्मक कार्यवाही कर दी जाए।
2- यह कि क्यों न मै0 नगरपालिका परिषद मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रकिया बन्द कर दी जाए।
3- यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि मै0 नगरपालिका परिषद मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दी जाए।

उपरोक्त के अतिरिक्त इकाई यह भी स्पष्ट करे क्यो न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथडोलॉजी के अनुसार मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुसार प्रोसेसिंग प्लांट की बन्दी दिनांक 01.09.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये–20,000/–प्रतिदिन की दर सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्व पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में इकाई को कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराते हुए भी इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

7

 ANNEXURE-2 Email- dt. 13/6/2024

कार्यालय नगर पालिका परिषद, मुजफ्फरनगर।

पत्रांकः– 411 /सा0प्र0/2024–25 दिनांकः 13/06/2024

सेवा में,

मुख्य पर्यावरण अधिकारी,वृत्त–3,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमतीनगर, लखनऊ।

महोदय,

कृपया आपके कार्यालय के पत्र संख्या–H11735/सी–3/MSW161/2024, दिनांक–31.05.2024 के अन्तर्गत उल्लिखित किया गया है कि अधोहस्ताक्षर क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियो द्वारा स्थल का निरीक्षण दिनांक 05.03.2024 को किया गया। निरीक्षण के आधार पर क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्र दिनांक–06.03.2024 द्वारा अधिशासी अधिकारी नगर पालिका परिषद, मुजफ्फनगर को वाद में उल्लेखित समस्त स्थलों पर एकत्रित म्युनिसिपल सॉलिड वेस्ट को तत्काल एकत्रित कर नियमानुसार एकत्रित वेस्ट को निस्तारित करने एवं किदवईनगर में लेण्डफिल साईट पर डम्प लिगेसी वेस्ट को पूर्णतः निस्तारण किये जाने हेतु समयबद्ध प्रस्ताव एवं कृत कार्यवाही की आख्या बोर्ड कार्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया है। उक्त के क्रम में कृत कार्यवाही व डम्प लिगेसी वेस्ट के पूर्णतः निस्तारण की कार्ययोजना पत्र के साथ सलग्न कर इस अनुरोध के साथ प्रेषित है कि प्रकरण को निक्षेपित कराने का कष्ट करें।

सलग्नकः– यथोपरि

अधिशासी अधिकारी
नगर पालिका परिषद,
मुजफ्फरनगर।

8

Scanned with OKEN Scanner

ORIGINAL APPLICATION NO. 53/2024

IN THE MATTER OF: HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN O.A. NO 53/2024 FARHA KHAN VS STATE OF UTTAR PRADESH & ORS.

FARHA KHAN APPLICANT

VS

STATE OF UTTAR PRADESH & ORS. RESPONDENT(S)

INDEX

S.NO.	PARTICULARS	PAGE.NO.
1.	REPORT ON BEHALF OF THE NAGAR PALIKA PARISHAD (NPP) MUZAFFARNAGAR, UTTAR PRADESH IN COMPLIANCE WITH THE ORDER DATED 15.01.2024 AND 18.03.2024	4-13
2.	ANNEXURES	16, 17 & 18
3.	LATEST GEOTAGGED PHOTOGRAPHS	6-12
4.	ACTION PLAN TO FULFILL THE SOLID WASTE GAP.	14-15

9

Scanned with OKEN Scanner

REPORT OF NAGAR PALIKA PARISHAD (NPP) MUZAFFARNAGAR IN COMPLIANCE TO THE ORDER DATED 15.01.2024 AND 18.03.2024 ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN O.A. NO 53/2024 FARHA KHAN VS STATE OF UTTAR PRADESH & ORS.

That Hon'ble National Green Tribunal (hereinafter referred to as "NGT") dated 15.01.2024 and 18.03.2024 has passed the order in O.A. No. 593/2017. The Compliance Report on behalf of the NPP Muzaffarnagar, State of Uttar Pradesh in compliance with of order passed by Hon'ble NGT in O.A. No. 53/2024Farha KhanVs UOI &State of Uttar Pradesh & Ors.

Order dated 15.01.2024 issued by Hon'ble NGT in the O.A 53/2024. The operative portion for the same is reproduced here under:

" In this original application, Applicant has alleged serious violation in respect of compliance of Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 by the Nagar Palika Parishad, Muzaffar Nagar, Uttar Pradesh

As per the grievance, the waste is neither segregated nor processed. The final dumping site is at Kidwai Nagar, Muzaffar Nagar, which is not a sanitary landfill but a mere big dumping yard, which is abutting the residential colonies. It is also alleged that the Municipal Corporation has permitted cropping up of several illegal dumping sites for dumping of municipal waste and there is no proper municipal waste management within the Municipal Corporation concerned.

10

Scanned with OKEN Scanner

Order dated 18.03.2024 issued by Hon'ble NGT in the O.A 53/2024. The operative portion for the same is reproduced hereunder:

In this original application, applicant has raised the grievance that within Nagar Palika Parishad, Muzaffarnagar, UP, waste is neither segregated nor processed and final dumping site is at Kidwai Nagar, Muzaffarnagar which is not a sanitary landfill but a mere big dumping yard abutting to the residential colonies. It is also the allegation that Municipal Corporation has permitted cropping up of several illegal dumping sites for dumping of municipal waste and there is no proper municipal waste management.

Learned Counsel for respondent no.4- Nagar Palika Parishad Muzaffarnagar seeks three weeks' time to file the response.

The next date of hearing is 03.07.2024.

<u>ACTION TAKEN REPORT</u>:

1. It is humbly submitted that as per the current census Nagar Palika Parishad (NPP) Muzaffarnagar has a population of 520, 206 and the quantum of daily generated municipal solid waste (MSW) of NPP Muzaffarnagar is 234 TPD. The daily solid waste generated is collected from all 55 wards in NPP, Muzaffarnagar, which is segregated at the point of collection and accordingly dry and wet waste are sent for further processing.

2. The Door-to-Door collection of MSW is being operated by NPP Muzaffarnagar. For effective collection of MSW, vehicles being used are Mini Tipper – 72 nos. and Tricycle – 77 nos. The domestic waste is being segregated at the MRF center of 05TPD capacity located at Roorkee Chungi at Roorkee road. There is no temporary dumping sites in NPP,

11

Scanned with OKEN Scanner

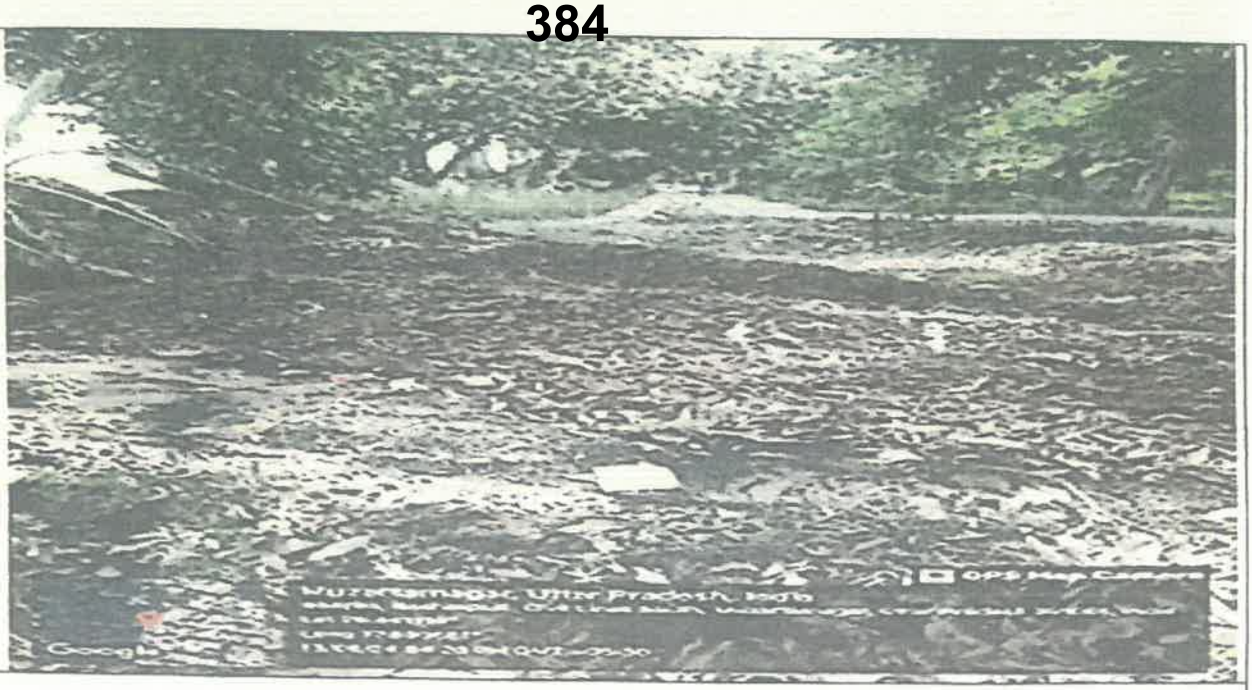
Muzaffarnagar. only secondary collection point was established from where waste is collected and sent to dumpsite at Kidwai Nagar. Disposal of MSW sent to Kidwai Nagar site was done by MSW processing plant which was operated by third party and currently non-operational after the contracts ends.

During this period, the daily generated solid waste is processed through decentralized manner. During this period, dry waste was processed through MRF and doing agreement with local kabaddis and wet waste processed through windrow composting. Approx 30-40% of remaining solid waste was dumped into the dumping ground separately, which will be transported to the MSW processing facility for further disposal in scientific manner as per rules once its operational.

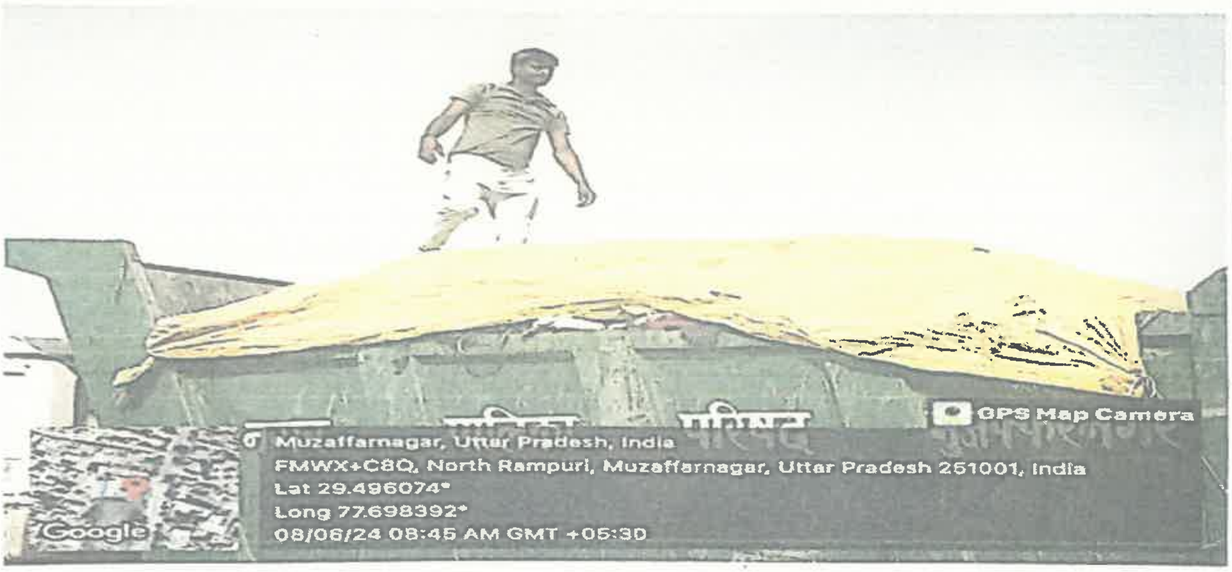
3. The process of re-tender regarding operationalization of MSW processing plant of 120 TPD capacity was on hold due to Lok Sabha Election 2024 and effective Model code of conduct. As the Model code of conduct is ineffective/ends the process of tendering is taken up by NPP Muzaffarnagar and will be completed within one month. Accordingly, after the tendering process and administration approval and sanction process will be completed the MSW plant will be fully operational by August 2024. Currently the dry waste collected is segregated in MRF and non-recyclable waste collected is sent in covered tipper to the dumping ground and placed separately. The wet waste collected is treated in composting.

12

Scanned with OKEN Scanner



Geotagged Photographs of Operational Composting.



Geotagged Photographs of Covered Tipper

4. In reference to the legacy waste 224,655 MT Legacy waste has been scientifically disposed at the Kidwai Nagar site **(Annexure – 1)** and some quantity of legacy waste still remaining at the dump site which has not been measured. The process of estimation and remediation of legacy waste is

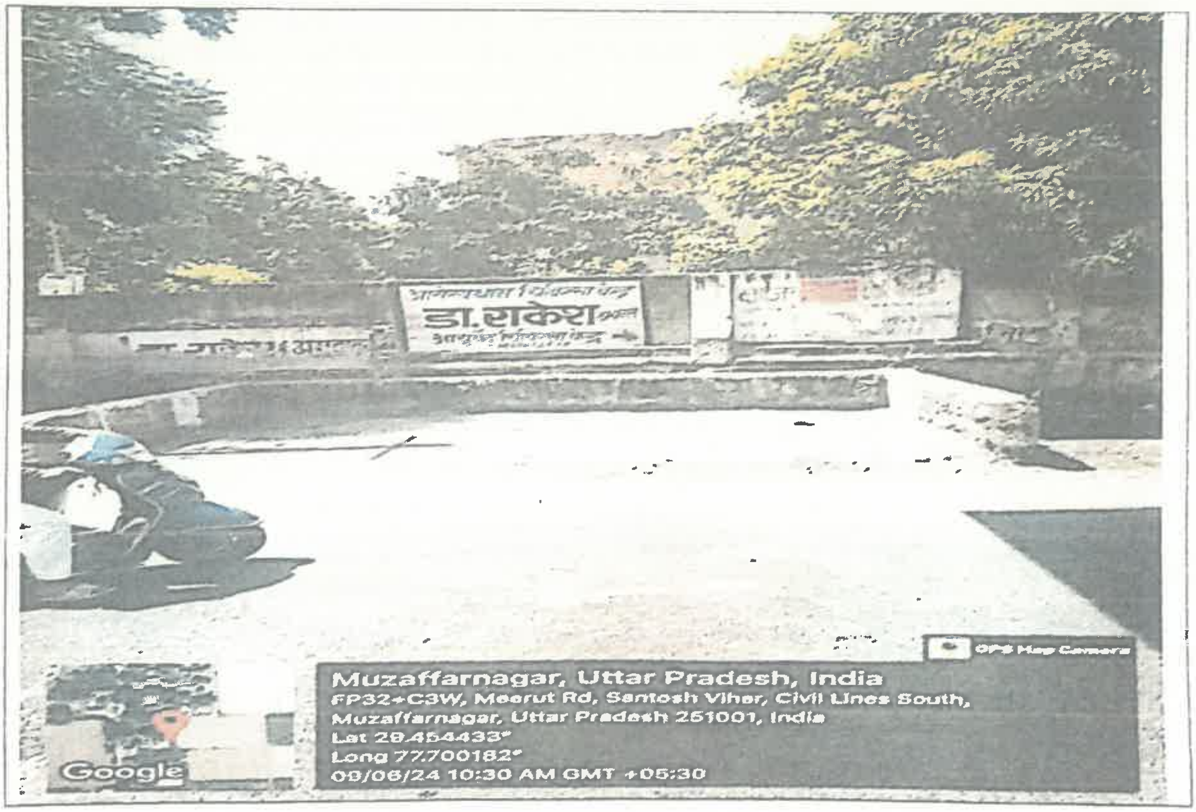
13

Scanned with OKEN Scanner

under process and remediation will be started by August 2024. NPP Muzaffarnagar is in discussion with M/s GCIND Solutions Pvt. Ltd. The letter of M/s GCIND Solutions Pvt. Ltd. dated 09.06.2024 regarding the same is attached as **Annexure - 2**

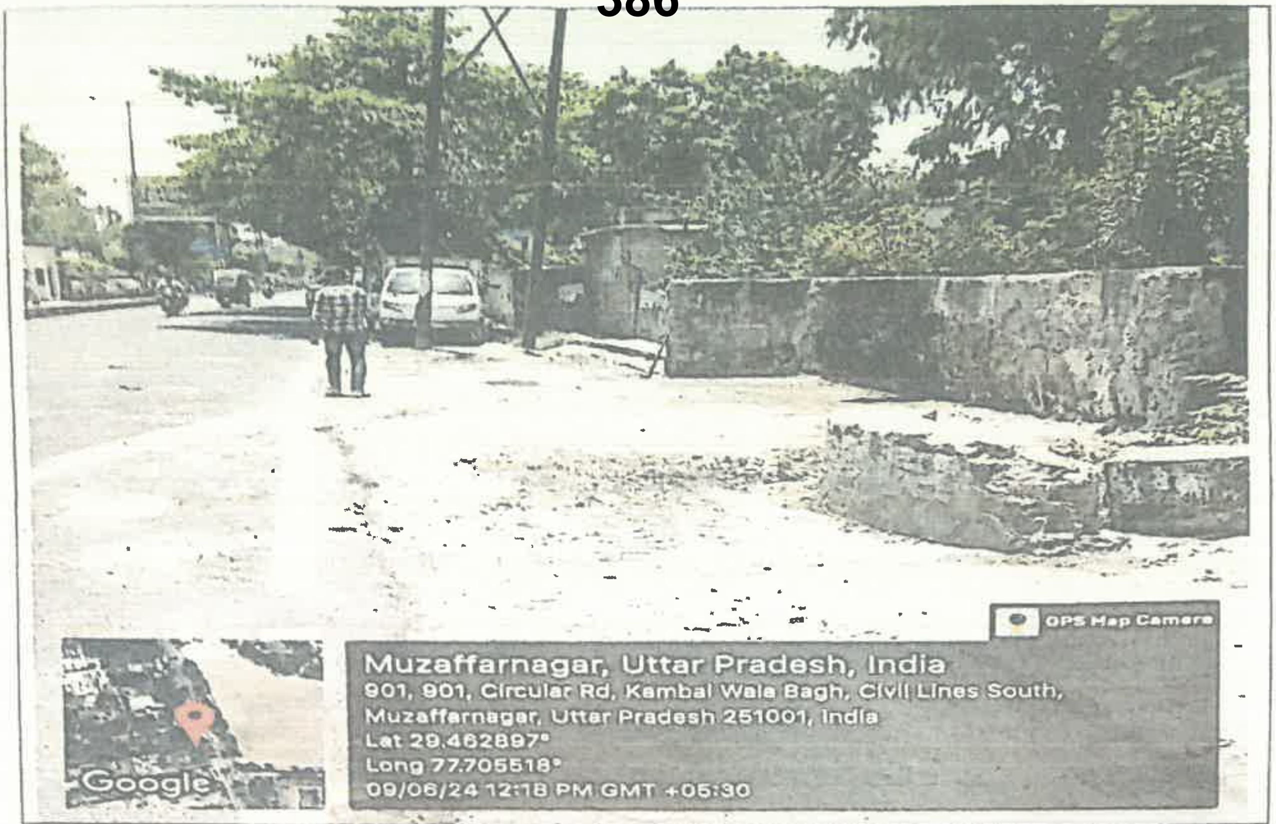
5. Fresh application for obtaining NOC/ Authorization is from Up Pollution Control Board has been submitted, NOC awaited. Copy of application is attached as **Annexure-3**

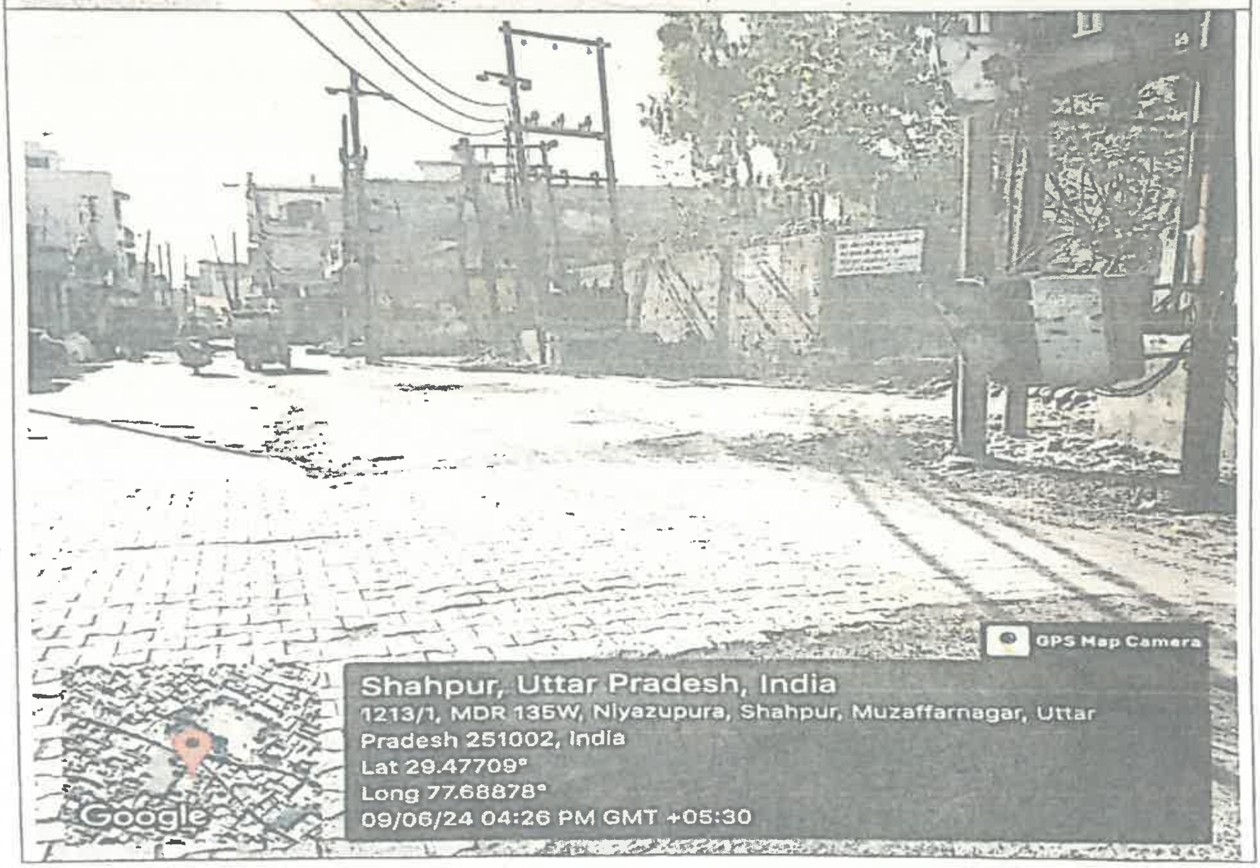
6. The garbage points as mentioned in the application are fully cleared and regular cleaning and IEC works has been conducted by NPP Muzaffarnagar team. The latest geo-tagged photographs of all the locations is attached as under:



14

Scanned with OKEN Scanner





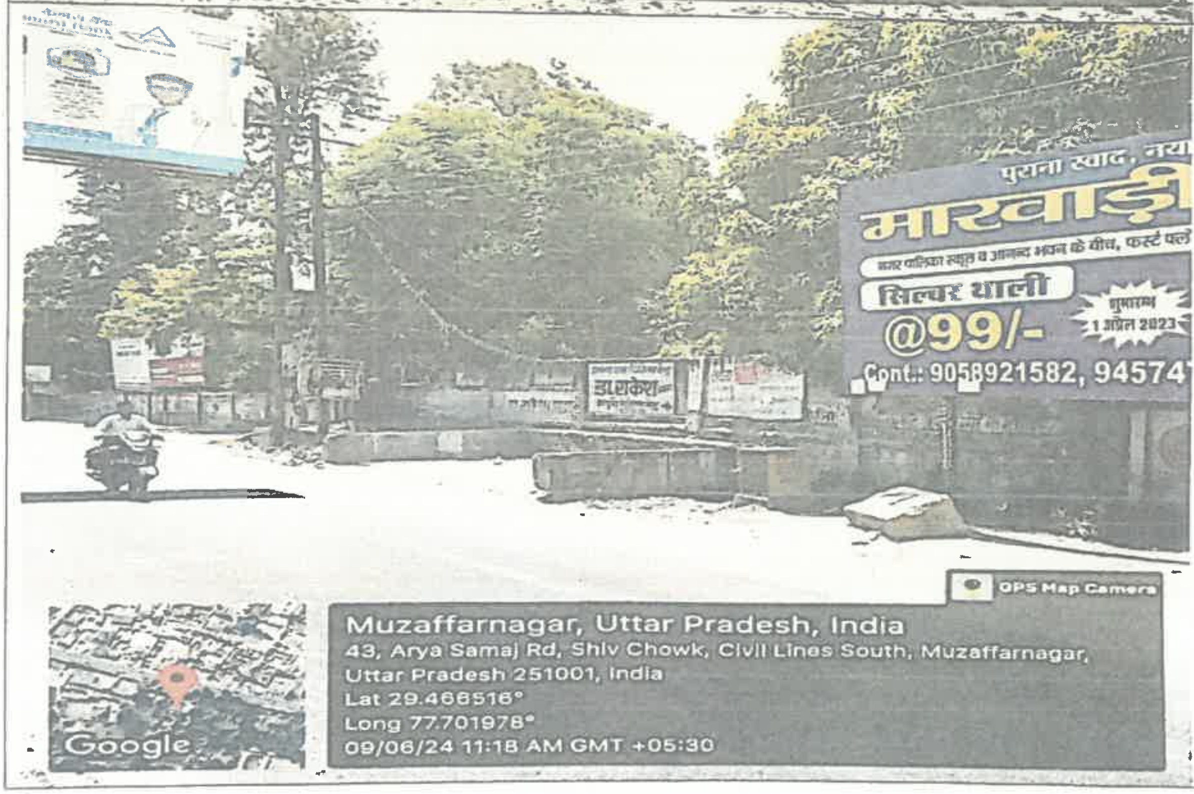
15

(B)

Scanned with OKEN Scanner

16

Scanned with OKEN Scanner



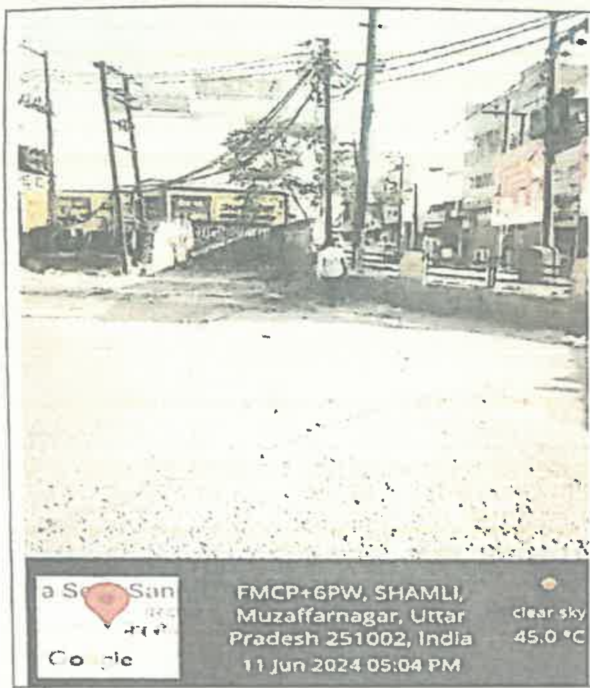
Scanned with OKEN Scanner

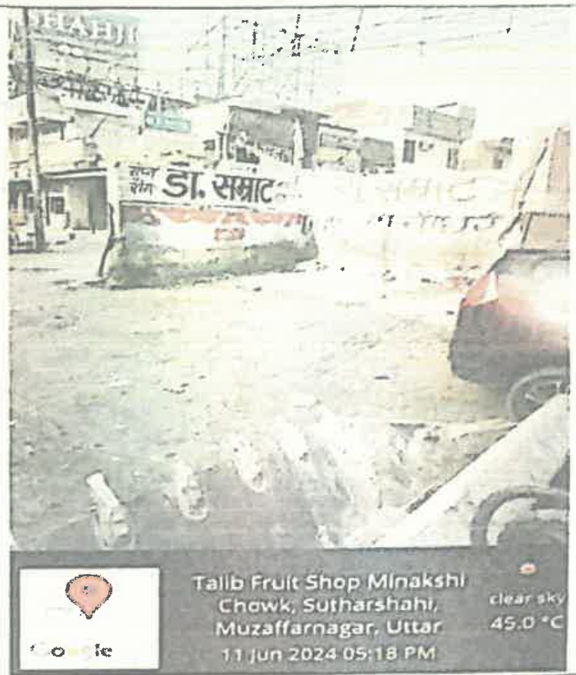
18

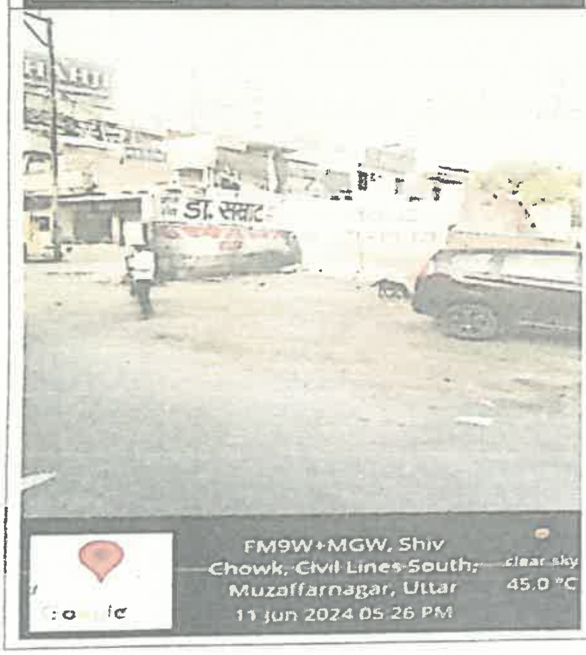
Scanned with OKEN Scanner

4

Scanned with OKEN Scanner







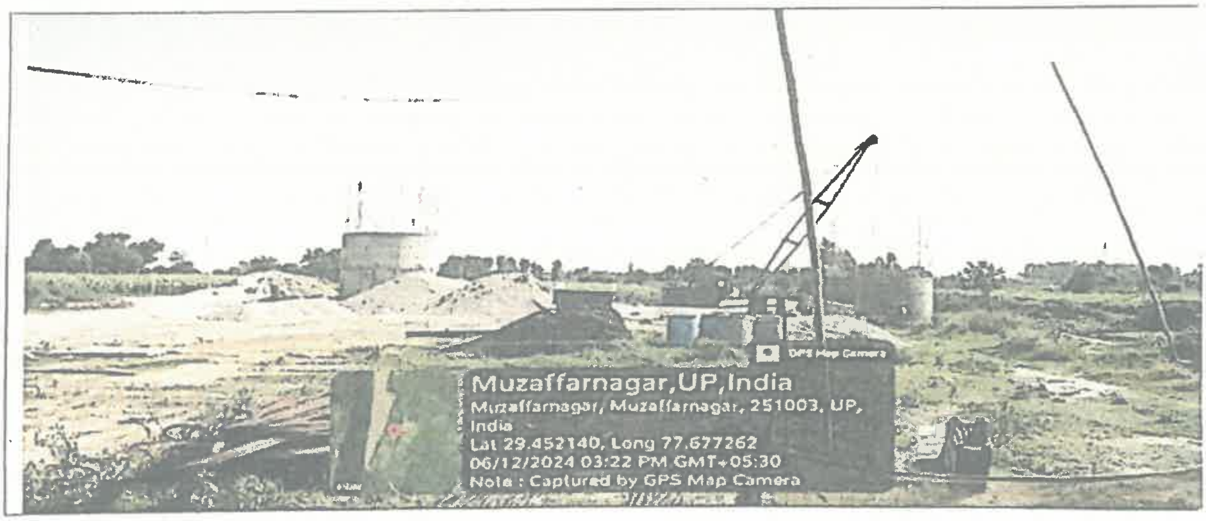
20

Scanned with OKEN Scanner

ACTION PLAN TO FULFILL THE GAP IN SOLID WASTE PROCESSING:

1. Waste to Energy (WtE) plant of 1750 TPD capacity is under construction and will be completed by March 2025. Present status of establishment/operation of Waste-to-Energy Plant is as under:

   - ✓ Registration and Handover of Land has been completed by Muzaffarnagar Nagar Palika.
   - ✓ GCIND Solutions has taken possession of land parcel.
   - ✓ Construction of bridge and new approach is under progress, done by Muzaffarnagar Nagar Palika.
   - ✓ Upgradation of existing approach road is under process, expected to be ready by August and needed to bring in first containers with equipment for phase 1.



Scanned with OKEN Scanner

Geotagged Photographs of WTE plant

2. 05 units of Material recovery facility each of 05 TPD of capacity is under process and will be operation by December 2024.

Submitted for your kind information and perusal.

22

Scanned with OKEN Scanner

Mobile: 9837168303

कार्यालय परियोजना प्रबन्धक, यूनिट–07
कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज
उत्तर प्रदेश जल निगम(नगरीय)
(उ0 प्र0 सरकार का उपक्रम)
कार्यालय पता– ए–65, ब्लॉक–ए, वेदव्यासपुरी, जनपद : मेरठ–250005
(An ISO 9001-2015 Certified Organization)

JAS-ANZ

Tele - 0121-4349293 702

E-mail id : cds.unit7@gmsil.com

पत्रांक– 3095 / न्यास–140 / 31

दिनांक: 21/12/2023

Completion Certificate of Original Works

Name of Work	: Bio-Remediation & Clearing of Legacy Waste at N.P.P. Muzaffarnagar Bio-Remediation Method. (A) Quantity of Legacy waste- 224655.00 MT. (B) Leveling and Dressing work- Work Completed (C) Disposal of R.D.F.- 74599.00 MT.
Agency	: Unit-07, C&DS, U.P. Jal Nigam (Urban) Meerut
G.O. No.	: पीएम0यू0 / 4894 / 429(15) / 2020–21 दिनांक 27.11.2021
Specification of work	: As Per G.O.

Certified that the work mentioned above was completed on 31.08.2023 as per according to approved Estimate/Agreement, norms & specification and handed over on Date 26.12.23 that there has been no deviation from the sanctioned contour plan and specification other than those sanctioned by competent authority.

M/s Environmental Techno DCC JV, G-7 Shanti Niketan Apartment, Church Road, Lajpat kunj, Civil Line, Agra

(Project Manager) Unit-07, C&DS, U.P. Jal Nigam (Urban) Meerut

Executive Officer Nagar Palika Parishad Muzaffarnagar

Returned to the Project Manger Unit-07, C&DS, U.P. Jal Nigam (Urban) Meerut. The work has been taken over.

Taken Over

Executive Officer
Nagar Palika Parishad
Muzaffarnagar

28

Scanned with OKEN Scanner

gc Solutions

Ede, the Netherlands, 9th of June 2024

To: Executive Officer of Muzaffarnagar Nagar
Mrs. Pragya Singh
Muzaffarnagar Nagar Palika

Dear Madam,

This letter is to confirm our commitment to start with clearing the landfill of Muzaffarnagar, also known as the Muzaffarnagar Recycle facility, by the second part of this year, 2024. We will do this step by step and are aiming to clear at least 60,000 m3 of waste by the end of this year (A+B). The waste will be separated into RDF, sand, soil and stones, as well as other materials that can be recycled later on in time, when we have the full Waste to Energy plant available. Our focus will not only be fresh waste, we also focus on legacy waste in the first phase of the project.

In 2024 we are shipping a separation installation to Muzaffarnagar that has a capacity of maximum 1,000 tpd of waste. This is a mobile installation and will become operational in the 2nd part of 2024. The sand an stones we separate from the waste we will use for leveling our plots or for concrete production. The waste to energy plant of Muzaffarnagar can handle both fresh waste and legacy waste.

We will process the fresh waste and legacy waste at no cost.

This is only possible when the site has an easy access for larger transport trucks. To remove waste via the existing town streets and alleys will be difficult. We are hoping that the temporary access roads will become available at the start next of this year. We will need a good road to bring in equipment and to move material to clients. Via existing roads through town that will be difficult.

More important is the progress of the main approach road for which a new road and bridge are needed. We are seeing progress with the construction of the bridge. We can only speed up when this new connection is ready. We hope you understand this.

End of June I am visiting Muzaffarnagar again. I hope we can meet and make a more detailed plan for the months to come.

Warm regards,

Therus Gieling, CEO of GCIND Solutions Pvt. Ltd.

24

Scanned with OKEN Scanner

(396)

Form I
[see rules 4(2) & 6(2)]
Application for obtaining authorization

To
The Member Secretary,
Uttar Pradesh Pollution Control Board

1. Name of the municipal authority/Name of the agency appointed by the municipal authority : NAGAR PALIKA PARISHAD MUZAFFANAGAR

2. Correspondence Address : kidwai nagar muzaffanagar,MUZAFFARNAGAR,251001 , , MUZAFFARNAGAR , Pin : 251001

Telephone Number :

Fax Number :

3. Nodal Officer & designation : Ravi lavania

(Officer authorised by the municipal authority or agency responsible for operation of processing or disposal facility) : M D

4. Authorization applied for (Please tick mark) : Waste Processing,Disposal at landfill,

5. Authorization Type : FreshApplication

6. Detailed proposal of waste processing/disposal facility (to be attached) to include

6.1 Processing of Waste

i. Location of Site : kaidwai nagar muzaffanagar

ii. Name of Waste Processing Technology : Bio mining

iii. Details of Processing Technology : Not Attached

iv. Quantity of waste to be processed per day : 900 Metric Tonnes/Day

v. Site clearence (from Local Authority) : Not Attached

vi. Details of agreement between municipal authority and operating agency : Not Attached

vii. Utilization programme for waste processed (Product utilization) : Not Attached

viii. Methodology for disposal of waste processing rejects (quantity and quality) : Not Attached

ix. Measures to be taken for prevention and control of environmental pollution : disposing after proper treatment.

x. Investment on Project and expected returns : 885 and 101

xi. Measures to be taken for safety of workers working in the plant : providing safety kits like helmat, shoes, gloves, mask

6.2 Disposal of Waste

i. Number of sites indentified : 1

ii. Layout maps of site : Not Attached

iii. Quantity of waste to be disposed per day : 630 Metric Tonnes/Day

Environmental Techno DCC JV AGRA

25

Scanned with OKEN Scanner

iv. Nature and composition of waste : and

v. Details of methodology or criteria followed for site selection : Not Attached

vi. Details of Existing Site under Operation : Not Attached

vii. Methodology and operational details of landfilling : Not Attached

viii. Measures taken to check enviornmental pollution : disposing after proper treatment.

Date :

Signature of Nodal Officer:..........

M/s Environmental Techno OCC JV
AGRA

26

Scanned with OKEN Scanner

Transaction Details :

Payment Reference No./ Order No. :	UP01523031516260573
Status :	SUCCESS
Transaction Amount :	50000
Transaction ID :	84936246
Transaction Date and Time :	2023-03-15 16:26:18
Entrepreneur ID :	UPSWP230441622
Unit ID :	UPSWP23044162202
PayIDFromBank ID :	2082085542

27

Scanned with OKEN Scanner

 ANNEXURE-3

Email : romuzaffarnagar@uppcb.in

क्षेत्रीय कार्यालय

दूरभाष : 0131–2436493

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 562/नगरपालिका परिषद/मु०नगर/2024

दिनांक / Dated 14-8-2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय– मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 03.07.2024 के अनुपालन में संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत राज्य बोर्ड के पत्रांक–एच11795/सी–3/ एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 द्वारा जारी कारण बताओं नोटिस को निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध राज्य बोर्ड के पत्रांक–एच11795/सी–3/एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 द्वारा कारण बताओं नोटिस जारी किया गया है। संस्था के विरूद्ध जारी कारण बताओं नोटिस के परिप्रेक्ष्य में संस्था के पत्रांक–411/सा0प्र0/2024–25 दिनांक 13.06.2024 द्वारा अपना प्रतिउत्तर कार्यालय में प्रस्तुत किया गया है। संस्था द्वारा प्रेषित प्रतिउत्तर में दिये गये तथ्यों का भौतिक सत्यापन इस कार्यालय द्वारा दिनांक 06.08.2024 में किया गया। कार्यालय की निरीक्षण आख्या संलग्न है।

निरीक्षण आख्या के अनुसार मै0 नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल 2016 यथासंशोधित के प्राविधानों का पूर्णतया अनुपालन होते हुए नही पाया गया।

अतः उपरोक्त तथ्यों के परिप्रेक्ष्य में संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध म्युनिसिपल सॉलिड वेस्ट रूल्स 2016 के प्राविधानों का अनुपालन न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक–एच11795/सी–3/ एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 को पर्यावरणीय क्षतिपूर्ति रू0 68,20,000/– अधिरोपित करते हुए निक्षेपित किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

28

D/2023-24/Letter-2024/159

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 03.07.2024 के अनुपालन में संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत राज्य बोर्ड के पत्रांक–एच11795/सी–3/ एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 द्वारा जारी कारण बताओं नोटिस के सम्बन्ध में।

उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 53/2024 फरहा खान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 15.01.2024 के अनुपालन में शिकायतकर्ता द्वारा उल्लेखित शहर मुजफ्फरनगर के विभिन्न स्थलों पर म्युनिसिपल सॉलिड वेस्ट का नियमविरूद्ध अस्थायी एकत्रण स्थल, परिवहन एवं निस्तारण के सम्बन्ध में भौतिक सत्यापन हेतु इस कार्यालय द्वारा दिनांक 05.03.2024 को निरीक्षण किया गया था। निरीक्षण के समय शिकायत में उल्लेखित तथ्य सही पाये गये थे। उक्त के क्रम में इस कार्यालय के पत्रांक–195/ओ.ए. नं0–53/फराह खान/2024 दिनांक 27.05.2024 की संस्तुति के आधार पर संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध पर्यावरण संरक्षण अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत राज्य बोर्ड के पत्रांक–एच11795/सी–3/ एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 द्वारा कारण बताओं नोटिस जारी किया गया है।

संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर द्वारा उक्त कारण बताओं नोटिस के परिप्रेक्ष्य में पत्रांक–411/सा0प्र0/2024–25 दिनांक 13.06.2024 (संलग्नक–1) इस कार्यालय में प्रतिउत्तर प्रस्तुत किया गया है। संस्था द्वारा अपने प्रतिउत्तर दिनांक 13.06.2024 के माध्यम से मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में संस्था की रिपोर्ट, माह जून के जियो टैग फोटोग्राफ्स एवं सॉलिड वेस्ट निस्तारण के सम्बन्ध में एक्शन प्लान प्रस्तुत किया गया है। संस्था द्वारा दिया गया एक्शन प्लान निम्नवत् है–

"... 1. Waste to Energy (WtE) plant of 1750 TPD capacity is under construction and will be completed by March 2025. Present status of establishment/operation of Waste-to-Energy is as under:-

- ✓ Registration and Handover of Land has been completed by Muzaffarnagar Nagar Palika.
- ✓ GCIND solution has taken possession of land parcel.
- ✓ Construction of bridge and new approach is under progress, done by Muzaffarnagar Nagar Palika.
- ✓ Upgradation of existing approach road is under process, expected to be ready by August and needed to bring in first containers with equipment for phase 1

2. 05 Units of Matrial recovery facility each of 05 TPD of capacity is under process and will be operation by December 2024...."

उक्त वाद मा0 एन0जी0टी0 में विचाराधीन है तथा दिनांक 03.07.2024 में पारित आदेश के सुसंगत अंश निम्नवत् हैं :–

"....5. It is not in dispute that 234 TPD waste generated, is not treated and a part of it is adding to the legacy waste. The record further reveals that the UPPCB has issued the

क्रमश: 2

show cause notice dated 31.05.2024 for imposition of Environmental Compensation (EC) at the rate of Rs. 20,000/- per day w.e.f. from 01.09.2023 till 05.03.2024 on account of violation of environmental norms and due to closure of the processing plant and not having due authorization for waste processing and disposal as per MSW Rules, 2016.

6. Learned Counsel for UPPCB has submitted that reply to the show cause notice has been received and the proceedings in terms of show cause notice will be finalized and final order will be passed within a period of two weeks...."

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त आदेशों के अनुपालन में संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर द्वारा प्रस्तुत प्रतिउत्तर दिनांक 13.06.2024 में दिये गये तथ्यो का भौतिक सत्यापन इस कार्यालय द्वारा दिनांक 06.08.2024 को किया गया। निरीक्षण के समय पूर्व में शिकायत में वर्णित समस्त स्थलों का निरीक्षण किया गया। निरीक्षण के समय संस्था मै0 नगरपालिका परिषद मुजफ्फरनगर द्वारा कुछ स्थलों पर म्युनिसपल सॉलिड वेस्ट को हटा लिया गया तथा शेष स्थलों पर पूर्व की भांति ही म्युनिसपल सॉलिड वेस्ट पड़ा हुआ पाया गया। निरीक्षण के समय लिये जियो टैग फोटोग्राफ संलग्न है (संलग्नक–2)।

उपरोक्त तथ्यों से स्पष्ट है कि नगरपालिका परिषद मुजफ्फरनगर द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल्स 2016 यथासंशोधित के प्राविधानों का पूर्णतया अनुपालन नहीं किया जा रहा है।

नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत गाइडलाइन्स के अनुसार प्रोसेसिंग प्लांट की बन्दी दिनांक 01.09.2023 से निरीक्षण दिनांक 05.08.2024 तक कुल उल्लंघनकारी 341 दिवसों हेतु रूपये 20,000/– प्रतिदिन की दर से कुल रूपये 68,20,000/– पर्यावरणीय अधिरोपित किया जाना उचित होगा।

अतः उपरोक्त तथ्यों के दृष्टिगत मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्ध म्युनिसिपल सॉलिड वेस्ट रूल्स 2016 के प्राविधानों का अनुपालन न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा 5 के अन्तर्गत जारी कारण बताओ नोटिस पत्रांक–एच11795/सी–3/ एमएसडब्ल्यू–161/2024 दिनांक 31.05.2024 को पर्यावरणीय क्षतिपूर्ति रू0 68,20,000/– अधिरोपित करते हुए निक्षेपित किये जाने की संस्तुति की जाती है।

14.08.24
(दिवाकर देव गहलौत)
जे0आर0एफ0

14.08.2024
(इमरान अली)
पर्या0अभि0

क्षेत्रीय अधिकारी

30

Annexure-2

MRF CENTRE

SECONDARY COLLECTION POINTS

New Mandi, Near Shamshan Ghat

At Balaji Road, Balaji Chauraha

At Bhopa Bus Stand, Way of Gandhi Nagar

Village Kukra, Jolly Road

SECONDARY COLLECTION POINTS

at Gate of Govt. Inter College

Near DAV College, Near Sadat Hostel

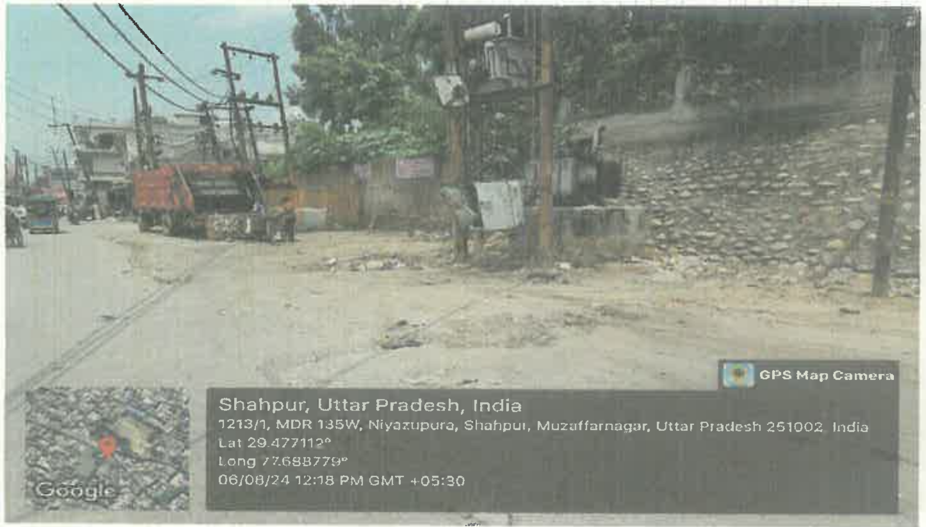
Pond at village Kukda

Meenakshi Chowk

SECONDARY COLLECTION POINTS

Below Bhopa Flyover

Prempuri, Near Residential Area



Near Ram Lila Tilla

Khalapar Near Kabristan

SECONDARY COLLECTION POINTS

Hospital crossing below the Govt. Hospital wall

Prempuri, Near Residential Area

35

South Khalapar, Kidwainagar

LEGACY WASTE DUMPING SITE

38

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 11656g /सी–3/MSW161 /2024 दिनांक: 31.9.24

सेवा में, पंजीकृत

मै0 नगरपालिका परिषद

मुजफ्फरनगर।

ANNEXURE-4

विशयः—मै0 नगरपालिका परिषद मुजफ्फरनगर के विरूद्व पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 11795/सी–3/MSW-161/2024 दिनांक 31.05.2024, जिसके द्वारा स्थानीय निकाय के विरूद्व कारण बताओ नोटिस जारी किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें। संदर्भित प्रकरण में मा. राष्ट्रीय हरित अधिकरण में योजित ओ.ए. संख्या 53/2024 फरहा खान बनाम स्टेट आफ यू.पी. एण्ड अदर्स में पारित आदेश दिनांक 03.07.2024 के सुसंगत अंश निम्नवत है:–

"........5. It is not in dispute that 234 TPD waste generated, is not treated and a part of it is adding to the legacy waste. The record further reveals that the UPPCB has issued the show cause notice dated 31.05.2024 for imposition of Environmental Compensation (EC) at the rate of Rs. 20,000/- per day w.e.f. from 01.09.2023 till 05.03.2024 on account of violation of environmental norms and due to closure of the processing plant and not having due authorization for waste processing and disposal as per MSW Rules, 2016.

6. Learned Counsel for UPPCB has submitted that reply to the show cause notice has been received and the proceedings in terms of show cause notice will be finalized and final order will be passed within a period of two weeks......"

स्थानीय निकाय को जारी कारण बताओ नोटिस के कम में स्थानीय निकाय के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 14.08.2024 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त प्रोसेसिग प्लांट की बन्दी दिनांक 01.09.2023 से दिनांक 05.08.2024 तक अर्थात कुल 340 दिवसो हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 20,000/–प्रतिदिन की दर से से कुल रू0 68,00000/–(अडसठ लाख रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के साथ जारी कारण बताओ नोटिस दिनांक 31.05.2024 को निम्नलिखित निर्देशों के साथ निस्तारित किया जाता है:–

1. मा. राष्ट्रीय हरित अधिकरण में योजित ओ.ए. संख्या 53/2024 फरहा खान बनाम स्टेट आफ यू.पी. एण्ड अदर्स में पारित आदेशो का अक्षरशः अनुपालन सुनिश्चित किया जाये।
2. नगर पालिका परिषद मुजफ्फरनगर द्वारा मा. राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशो के अनुपालन मे सॉलिड वेस्ट के निस्तारण के संबंध में दिये गये एक्शन प्लान का समयबद्ध अनुपालन सुनिश्चित किया जाये।
3. म्युनिसिपल सॉलिड वेस्ट मैनेजमेन्ट रूल्स 2016 यथासंशोधित के प्राविधानो का अनुपालन सुनिश्चित किया जाये।
4. राज्य बोर्ड के पत्र संख्या H03826/सी–3/MSW/161/मु0नगर/2023 दिनांक 11.12.2023 द्वारा मै. नगर पालिका परिषद मुजफ्फरनगर पर पर्यावरणीय क्षतिपूर्ति के रुप में अधिरोपित अर्थदण्ड कुल रुपये 99,00000/–(निन्यानबे लाख रूपये मात्र) को राज्य बोर्ड के खाते में जमा नही किया है को अविलम्ब जमा किया जाना सुनिश्चित करे।
5. उद्योग द्वारा मा0 एन0जी0टी0 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
6. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
7. उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 68,20,000/–(अडसठ लाख बीस हजार रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- https://erp.eshiksa.net/DirectFeesv3/UPPCB

Nature of Pollution- Water Pollution

EC imposed in compliance- UPPCB Order

37

8 उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करे अन्यथा की दशा में दिनांक 31.05.2024 को जारी कारण बताओ नोटिस पुनः स्वतः प्रभावी हो जायेगा।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, मुजफ्फरनगर।
2 वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3 मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशो का अनुपालन सुनिश्चित करायें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी, वृत्त 3

o/c